

**Mr. Speaker:** The questions is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

**Shri Moraji Desai:** I introduce the Bill.

APPROPRIATION (RAILWAYS)  
NO. 4 BILL,\* 1960

**The Minister of Railways (Shri Jagjivan Ram):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purpose of Railways."

*The motion was adopted.*

**Shri Jagjivan Ram:** I introduce of the Bill.

12:26 hrs.

PRESS AND REGISTRATION OF  
BOOKS (AMENDMENT) BILL—  
contd

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved

by Dr. B. V. Keskar on the 16th August, 1960, namely:—

"That the Bill further to amend the Press and Registration of Books Act, 1867, as passed by Rajya Sabha, be taken into consideration."

Shri Tangamani.

**Shri Tangamani (Madurai):** Mr. Speaker, I was saying the other day that the hon. Minister, while introducing this Bill, had explained to us the circumstances under which the Press Registrar was appointed. He quoted *in extenso* from the Press Commission's report which was more or less incorporated in the amending Act of 1955. He stated that the office of the Registrar had to be created in pursuance of the recommendations of the Press Commission, because the Press Commission found that the State Governments' information regarding the position of the Press was either incomplete or inaccurate. He also stated that as a result of the experiences of the Press Registrar for the past three years, certain procedural difficulties have come up, certain ambiguities are being utilised by some of these Press magnates, so the following amendments were thought to be necessary.

I would like to submit here that the amendments which are now brought forward were contemplated by the Press Commission itself, and these amendments could have been brought in the year 1955 itself.

Having said this, I would like to say that I have to oppose certain tendencies in these amendments which, if allowed to develop, will have very serious repercussions. It is true that it was necessary to create the Press Registrar. Having created the Press Registrar, is it necessary that we should equip him with more and more powers? Because I find that as a result of this three things are sought to be done. The first thing is

†Introduced with the recommendation of the President.

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